

(c) the progress achieved after implementation of each of the schemes so far?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) A Centrally Sponsored Scheme of National Watershed Development Project for Rainfed Areas (NWDPR), which is a multi- component project, is under implementation in the State of Orissa since 1990-91. Under this project 258 micro-watersheds have been taken up in as many blocks covering an area of 388875 hectares with an estimated cost of Rs. 105.69 crores.

An amount of Rs. 105.69 crores has been allocated under this project to the State of Orissa for the period from 1990-91 to 1996-97.

(c) An amount of Rs. 75.07 crores has been released to the State of Orissa so far out of which an amount of Rs. 62.21 crores has been utilised upto December, 1996.

Agitation by Vishwa Hindu Parishad

2591. SHRI MUKHTAR ANIS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Vishwa Hindu Parishad has threatened to launch an agitation in Mach, 1997 to take over the Shahi Idgah in Mathura and Gyan Vapi Masjid in Varanasi;

(b) whether the cases of both these places of worship have been judicially settled in the past and the places are covered by the places of Worship (Special Provisions) Act, 1991;

(c) if so, the view taken by the Government about the legality of such agitation; and

(d) the preventive measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) According to the information received from the Government of Uttar Pradesh, the Vishwa Hindu Parishad (VHP) has not formally announced any agitational programmes during March, 1997 for taking over forcibly the Shahi Idgah in Mathura and Gyan Vapi Masjid in Varanasi. However, the VHP has announced "Jalabhishek" programme at Kashi Vishwa Nath Temple, Varanasi on March 7, 1997 and "Sant Yatra" in Braj Prant, Uttar Pradesh during March, 10-16, 1997 on the issue of Krishna Janma Bhoomi Temple at Mathura.

(b) Kashi Vishwa Nath Temple-Gyan Vapi Masjid, Varanasi and Krishna Janma Bhoomi-Shahi Idgah Masjid, Mathura Shrines are covered by the provisions

of the Places of Worship (Special Provisions) Act, 1991. Some cases relating to these shrines are reported to be pending in courts.

(c) and (d) Public Order is a State subject as per the provisions of the Constitution of India. However, the Central Government has advised the State Government of U.p to take necessary steps to ensure safety of the shrines and to maintain peace and communal harmony.

Incident of Crimes in Tripura

2592. DR. PRABIN CHANDRA SARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of killing, robbery, theft, molestation and rape taken place in Tripura during the last six months; and

(b) the steps proposed to be taken to improve the law and order situation in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b) Information is being collected from the State Government of Tripura and will be laid on the Table of the House after it is received.

Demand of Fertilizers

2593. SHRI SUSHIL CHANDRA : Will the Minister of AGRICULTURE be pleased to state :

(a) the requirement of phosphatic and nitrogenous chemical fertilizers as intimated to the Government by the different States for the current 'Rabi' crops;

(b) whether the Government is able to meet the requirements of the States; and

(c) if so, give the details of the requirements and the proposed supply of the fertilizers to each State/ Union Territory?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) to (c) Urea is the only fertilizer which is under statutory price control and for which allocations are made. All other fertilizers stand decontrolled and its demand and supply is decided by the market forces. A statement indicating the assessed requirement of urea for Rabi 1996-97 season and potential requirement of other decontrolled fertilizers (as reported by the State Government) is Annexed. The entire assessed requirement of urea will be met except in the case of State Governments/Union Territories who do not require during the season. The availability of urea in the country up to 31.1.1997 is reported to be satisfactory.